

16

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

RA NO. 164/2001 IN

OA NO. 30/2000

New Delhi, This 25th day of April 2001
Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Satyavir Singh : Applicant

(By Shri Anil Singal, Advocate)

Versus

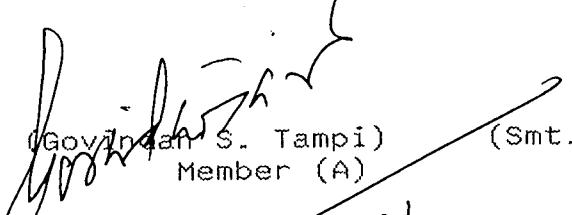
Govt. of NCT and Others: Respondents.

ORDER (BY CIRCULATION)

R.A. 164/2001 has been filed by the applicant seeking recall and review of the Tribunal's order dated 24.1.2001, dismissing OA No. 30/2001.

2. We have perused the RA and examined the points raised therein with reference to our decision dismissing the OA. Perusal of the order would make it clear that we had clearly elucidated all the arguments raised by the applicant and discussed them before recording our findings. The case law cited by him also had been perused and distinguished. Present RA is only a reiteration of the points already made and no fresh facts calling for any review has been brought out in the RA.

3. R.A. in the circumstances is rejected in circulation.


(Govindan S. Tampi)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman(J)

Patwal/

28/4/2001